

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 504/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for seven assets under North Eastern Region Strengthening Scheme-VII (NERSS-VII) in North-Eastern Region (NER)

Date of Hearing : 20.4.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Ltd. & 6 Others

Parties present : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri D. K. Biswal, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for the following assets under NERSS-VII) in NER:

Asset-1: Re-conductoring of Imphal (POWERGRID)-Yurembam (Imphal Sub-station-Manipur) 132 kV S/c line with high capacity conductor [HTLS of capacity equivalent to that of Single ACSR Moose: 798 A] and Upgradation/modification of 132 kV line bay equipment for Imphal (POWERGRID)-Yurembam (Imphal Sub-station-Manipur) 132 kV S/C (HTLS) line;

Asset-2: 315 MVA, 400/132 kV, ICT-III along with associated bays in GIS bays at 400 kV Silchar Sub-station;



Asset-3: 200 MVA, 400/132 kV Spare ICT at 400 kV Silchar Sub-station;

Asset-4: 31.5 MVAR, 220 kV, Bus Reactor along with associated bay at Mokokchung (POWERGRID) Sub-station;

Asset-5: 160 MVA, 220/132 kV, ICT (Spare) at Kopili Sub-station and 50 MVA, 132/33 kV, ICT (Spare) at Nirjuli Sub-station;

Asset-6: 1x80 MVAR, 420 kV Reactor (Spare) and 1X63 MVAR 420 kV Reactor (Spare) at Bongaigaon Sub-station; and

Asset-7: 315 MVA, 400/220 kV, ICT (Spare) at Misa Sub-station.

- b. Assets-1, 2, 3, 4, 5, 6 and 7 were put under commercial operation on 18.7.2018, 18.7.2018, 24.7.2017, 1.12.2018, 29.6.2018, 1.4.2018 and 31.12.2018 respectively. All assets have been combined and their effective COD is 2.6.2018.
- c. The tariff of the subject assets from COD to 31.3.2019 was allowed by the Commission vide order dated 10.12.2019 in Petition No. 175/TT/2018.
- d. Total completion cost including Additional Capital Expenditure (ACE) in 2017-18 and 2018-19 periods was allowed by the Commission vide order dated 10.12.2019 is within the apportioned approved RCE cost as on 31.3.2019.
- e. The Commission in order dated 10.12.2019 gave the following directions to the Petitioner for compliance at the time of true up:
 - i. Amend the project scope of System Strengthening Scheme-XX in Southern Region in which 315 MVA, 400/220 kV ICT at Narendra Sub-station was earlier covered and now shifted to Misa Sub-station covered in the instant project scope;
 - ii. File a copy of the amended Investment Approval (I.A.); and
 - iii. Reconcile the total gross loan for the calculation of weighted average rate of interest and for the calculation of IDC.
- f. The Petitioner has accordingly submitted the following details:
 - i. The Petitioner has shifted one of the ICTs from Narendra Sub-station to Misa Sub-station (Asset-7);
 - ii. RCE details for NERSS-VII and SRSS-XX;
 - iii. Re-conductoring and up-gradation/ modification of Asset-1 has been done w.e.f. 18.7.2018. Asset-1 was initially part of Doyang Project and the conductor was removed which has been de-capitalized in the Doyang



project and Loktak project vide Petition No. 240/TT/2014 and Petition No. 172/TT/2014 respectively; and

iv. Revised IDC details, SBI, ICICI, HDFC-loan details and actual cash IDC.

g. De-capitalization has been done in the original projects and in the instant project only the new cost has been claimed;

h. Requested the Commission to grant tariff accordingly;

i. The Petitioner vide affidavit dated 13.4.2021 has submitted copy of I.A., RCE, Liability Flow Statement, Form-5 and 13.

j. None of the Respondents have filed any reply in the matter.

3. On a query of the Commission, the representative of the Petitioner submitted that net cost of new conductor has been claimed in the instant petition.

4. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

